M/s. SERAJUDDIN & Co., CALCUTTA

•690. SHRI K. C. PANDA : Will the Minister of FINANCE be pleased to state:

(a) what are the present income-tax dues of M/s. Serajuddin and Co., of Calcutta to the Government of India;

(b) whether Messrs Serajuddin and Co., have been prosecuted for non-payment of the dues; and

(c) if so, what are the results of the prosecution ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT): (a) Rs. 6.11 lakhs are due from the company.

(b) and (c) No, Sir.

HOUSE BUILDING SCHEMES

691. SHRI LOKANATH MISRA : SHRI SUNDAR MANI PATEL:

Will the Minister of WORKS, HOUSING AND SUPPLY be pleased to state:

(a) the basic principle relating to the allocation of funds for construction of houses under various house building schemes; and

(b) whether this scheme is meant for urban or rural areas?

THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI JAGANNATH RAO): (a) The factors which are kept in view for deciding allocations for Housing are the needs of each Stale based on its population, extent of development already achieved, past performance and capacity to execute programmes, as also the amount of funds which the State can provide for housing in their annual plans within the plan ceilings.

(b) Some of the social housing schemes administered by this Ministry, are meant for urban areas and others for rural areas.

SURPCDS STAFF IN PUBLIC UNDERTAKINGS

•441. SHRI B. C. PATTANAYAK: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that the Administrative Reforms Commission in its report has commented about surplus staff in the Public Sector Undertakings; and

(b) if so, the steps taken by Government to reduce the staff?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI K. C. PANT) : (a) and (b) The Administrative Reforms Commission in their Report on "Public Sector Undertakings" have made certain recommendations for dealing with the problem of over-staffing in Public Enterprises. Although specific decisions on these recommendations are yet to be taken by Government, instructions have already been issued not only to deal with the present level of over-staffing but also to take suitable steps to avoid future recruitment in excess of requirements.

JMEANS TEST FOR SCHEDULED CASTE STUDENTS

*560. SHRI GANESHI LAL CHAU-DHARY: Will the Minister of SOCIAL WELFARE be pleased to state:

(a) whether it is a fact that the Central Government have issued a cir cular to State Governments for impos ing means test for the students belong ing to the Scheduled Castes;

(b) if so, when this circular was issued;

(c) what are the reasons that led to the issue of such a circular when the educational advancement of the Scheduled Castes is still far behind; and

(d) whether it is a fact that this circular has come in the way of State Governments which were giving full fee concession for postmatric education, including free boarding facilities

[^]Transferred from the 12th August, 1968. [^]Transferred from the 21st August, 1968. 4689 Written Answers

or monthly stipends, books, clothing etc. to the students belonging to the Scheduled Castes ?

THE DEPUTY MINISTER IN THE MINISTRY OF SOCIAL WELFARE (SHRI J. B. MUTHYAL RAO) : (a) and(b) In June, 1961 a circular letter was issued to the State Governments asking them to award Government of India post-matric scholarships to all the eligible Scheduled Castes students who qualified in the means test.

(c) The means test, which is pitched for above the national per-capita income, was designed to eliminate ihe rich and enable equitable distribution of available funds to the most needy.

(d) No, Sir.

CENTRAL ASSISTANCE FOR MAJOR IRRIGATION PROJECTS

***529.** SHRI S. K. VAISHAMPAYEN : Will the Minister of IRRIGATION AND POWER be pleased to refer to the reply to Unstarred Question No. 45 given in the Rajya Sabha on the 30th April. 1968 and state:

(a) whether there are any criteria for giving Central assistance for major irrigation projects; and

(b) if so, what are the details thereof?

THE MINISTER OF IRRIGATION AND POWER (DR. K. L. RAO) : (a) and (b) The following criteria are being generally followed in selecting additional major irrigation projects for earmarked Central assistance :

(i) All multipurpose and rr^{ajor} irrigation projects involving an outlay of Rs. 20 crores or more, each in the Fourth Five Year Plan.

(ii) Major irrigation projects of inter-State character irrespective of the outlay provided for them.

tPostponed from the 20th August 1968.

(iii) Other projects not covered under the above mentioned catago-ries, for which it is considered necessary to provide earmarked outlay, each case being considered on merits.

†उत्तर प्रदेश में बाढ़ और जल का जमाव

*621. डा० भाई महाबीरः वया सिमाई तथा विद्युत मंत्री यह बताने की कुपा करेंगे किः

(क) क्या यह सच है कि उत्तर प्रदेश में प्रति वर्ष औसतन लगभग 18 लाख एकड़ भूमि बाढ़ से प्रभावित होती है और 3,000 एकड़ से अधिक भूमि पर ज़ल जमा हो जाता है ; और

(ख़) यदि हां, तो क्या इन दोनों सम स्यायों को हल करने और क्वथि उत्पादन में वृद्धि करने के लिए भारत सरकार उत्तर प्रदेश को कोई विशेष सहायता देने का विचार रखती है ?

FLOODS AND WATER-LOGGING IN UTTAR PRADESH

*621. DR. BHAI MAHAVIR : Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether it is a fact that on an average about 18 lakh acres of land is affected by floods and more than 3,000 acres of land is water-logged in Uttar Pradesh every year; and

(b) if so, whether the Government of India propose to give any special assistance to Uttar Pradesh for solving these two problems and to increase agricultural production in that State?!

सिंचाई तथा विद्युत मंत्री (डा०के०एल०राव): (क) उत्तर प्रदेश में बाढों के कारण तथा जल-निस्सार में अवरोध उत्पन्न ही जाने से औसतन लगभग 40 लाख एकड़ भूमि प्रभावित होती है जिस में 20 लाख एकड़ शस्यगत क्षेत्र होता है। लगभग 3000 एकड़ भूमि में जल-जमाव हो जाता है।